## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

#### **BEFORE**

# HON'BLE SHRI JUSTICE VIVEK AGARWAL ON THE 18<sup>th</sup> OF MARCH, 2024

#### WRIT PETITION No. 9796 of 2010

#### **BETWEEN:-**

ARUN KUMAR BHUGAONKAR S/O LATE D.S.BHUGAONKAR, AGED ABOUT 54 YEARS, OCCUPATION: DIVISIOINAL FOREST OFFICER NORTH SEONI FOREST DIVISION SEONI (MADHYA PRADESH)

....PETITIONER

(BY SHRI SAURABH MAKHIJA - ADVOCATE)

### **AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH:
  PRINCIPAL SECRETARY TRIBAL WELFARE
  DEPTT. MANTRALAYA BHOPAL (MADHYA
  PRADESH)
- 2. ST HIGH POWER SCRUTINY COMMITEE THRO. SECRETARY CUM COMMISSIONER TRIBAL WELFARE SATPUDA BHAWAN BHOPAL (MADHYA PRADESH)
- 3. ADDTIONAL CHIEF SECRETARY OCCUPATION: FOREST DETT. OF GOVT. OF M.P. MANTALAYA BHOPAL (MADHYA PRADESH)
- 4. COLLECTOR DISTT. BHOPAL (MADHYA PRADESH)
- 5. SUPERINTENDENT OF POLICE DIST. BHOPAL (MADHYA PRADESH)

....RESPONDENTS

(STATE BY SHRI ANKIT AGRAWAL - GOVERNMENT ADVOCATE)

This petition coming on for admission this day, the court passed the following:

Learned counsel for the petitioner submits that the petitioner is no more and, therefore, he has no instructions in the matter.

Accordingly, this writ petition is dismissed for want of instructions.

(VIVEK AGARWAL) JUDGE

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